

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1543  
ANSWERED ON:14.08.2013  
HAJ COMMITTEES  
Abdulrahman Shri ;Patle Kamla Devi

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) the States and Union Territories where State Haj Committees exists and the States where these Committees are yet to be constituted;
- (b) the reasons for the delay in formation of such committees;
- (c) whether it is a fact that in some States, these committees exist only on papers; and
- (d) if so, the action being taken by the Government to make them effective?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

(a) States and Union Territories where State Haj Committees (SHCs) exist:

Andhra Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Daman & Diu, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Manipur, Odisha, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand & West Bengal.

States and Union Territories where SHCs are yet to be reconstituted:

Andaman & Nicobar Islands, Maharashtra, Chandigarh, Dadar & Nagar Haveli & Puducherry.

(b) State/Union Territory (UT) SHCs are constituted as per the provisions of Section 17(1) of Haj Committee Act, 2002. Instructions have been issued from time to time by Government of India to the respective State Governments to constitute their SHCs.

(c) As per records, there is no such SHC.

(d) Does not arise.